

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P.66(ND)/2013**

**IN THE MATTER OF:**

M/s. Rodemadan Holdings Ltd. .... Applicant/petitioner  
Vs.  
M/s. International Trade Expo Center Ltd. & Ors..... Respondents

**Order under Section 397-398 of the Companies Act**

**Order delivered on 13.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Shri R. VARADHARAJAN,**  
**Hon'ble Member(Judicial)**

For the Applicant/petitioner :

For the Respondent :

**ORDER**

On account of paucity of time, we could not take up the matter for arguments and keeping in view the convenience of the parties, hearing is deferred to 10<sup>th</sup> November, 2017.

— Sd —

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

& — Sd —

**(R. VARADHARAJAN)**  
**MEMBER(JUDICIAL)**

13.10.2017  
V. Sethi